RAJASTHAN HIGH COURT, JODHPUR

FRANCIAL CONTROLLEGER TO

ORDER

No.Estt.(RJS)/55/2009

Date: 21.05.2009

May, all a de Colonies

Consequent upon the creation of new Courts in the rank of Civil Judge/ Additional Civil Judge (Sr.Div.)-Cum-Additional Chief Judicial Magistrate vide Govt. Notification No.F.1(1)/Nyay/02 dated 14.05.2009, the following officers are appointed/posted as Presiding Officers of the newly created vacant Courts shown against their names in addition to their own duties with immediate effect till further orders:-

S.No. Name of officer with present post

Name of the newly created Court(s) of which the Presiding Officer appointed in addition to his own duties

SARVA SHRI:

AJMER JUDGESHIP

 Prablad Rai Sharma CJ(SD)-ACJM No.1, Kekri

ACJ(SD)-ACJM No.2, Kekri

DHOLPUR JUDGESHIP

Remakant Sharma CJ(SD)-ACJM No.1, Bari ACJ(SD)-ACJM No.2, Bari

JALORE JUDGESHIP

 Haxi Vallabh Khatri ACJ(SD)-ACJM No.1, Jalore ACJ(SD)-ACJM No.2, Jalore

SIKAR JUDGESHIP

 Shahabuddin CJ(SD)-ACJM No.1, Srimadhopur ACJ(SD)-ACJM No.2, Srimadhopur

NOTE :-

- The officers who have been appointed as P.O. of the Courts stationed at the same headquarter in addition to their own duties shall dispose off that much work so as to achieve at least 40% of the standard of work for which they are holding additional charge.
- The cases in which accused are ir custody or there are direction of higher Court for time bound disposal of care shall be decided on priority basis.

BY ORDER,

REGISTRATICADIAN.)